

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

CIVIL APPEAL NO(s). 7958 OF 2001

S.D. SHUKLA

Appellant (s)

VERSUS

LAXMI PRASAD SHRIVASTAVA & ANR.

Respondent(s)

(With office report)

Date: 30/11/2005 This Appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.N. AGRAWAL

HON'BLE MR. JUSTICE A.K. MATHUR

For Appellant(s)

Mr. S.B. Sanyal, Sr. Adv.

Mr. Prakash Shrivastava, Adv.

For Respondent(s)

Mr. Keshav Kaushik, Adv. (AC) (NP)

No. 1

No. 2

Mr. Sanjeev Sachdeva, Adv. (NP)

UPON hearing counsel the Court made the following

O R D E R

Heard learned counsel for the appellant.

The appeal is dismissed.

[Charanjeet Kaur]

Court Master

[Om Prakash]

Court Master

[Signed order is placed on the file]

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NO. 7958 OF 2001

S.D. Shukla

.. Appellant(s)

Versus

Laxmi Prasad Shrivastava & Anr.

.. Respondent(s)

O R D E R

Heard learned counsel for the appellant.

We do not find any ground to interfere with the impugned order.
Accordingly,
appeal fails and the same is dismissed.

RAWAL]J[B.N. AG

MATHUR]J [A.K.

NEW DELHI,

NOVEMBER 30, 2005.